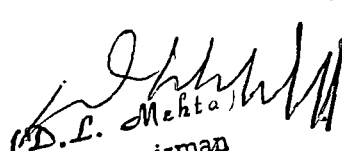


C. A. T. Bench, JAIPUR

Date of Order	Orders CP 75/94 in TA 123/94
<u>9.8.94</u>	Mr.P.D.Khanna, brief holder for Mr.D.P.Garg counsel for the applicant. This contempt Petition has been filed in respect against ^{of} the orders passed by the Hon'ble V.C. and Hon'ble Mr.P.P.Srivastava, Member (Admn.) Mr.P.P.Srivastava has since ^{been} transferred to Bombay Bench. This case may be listed before the Division Bench in which Hon'ble V.C. is a Member on 6.9.94.  (W.K.Bawa) Dy.Registrar.
<u>6-9-94</u>	Mr. D.P. Garg - Counsel for the applicant. Heard the learned counsel for the parties. We do not find force in C.P. The learned counsel for the applicant can file fresh OA, if his client is aggrieved against the order.  (O. P. Sharma) Administrative Member  (D.L. Mehta) Vice-Chairman
	Any date to the app. and 2 mp and 5456 to 5457 15-1-94 K